GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. †790

TO BE ANSWERED ON WEDNESDAY, THE 07TH FEBRUARY, 2018.

Gram Nayayalayas

†790. SHRI LAKHAN LAL SAHU:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has any proposal to set up Gram Nayayalayas to provide speedy, effective and easy justice to the people at their doorsteps and to curtail the number of pending cases;
- (b) if so, the details and the present status thereof;
- (c) whether the Government has requested the States to implement the Gram Nayayalayas Act on an urgent basis;
- (d) if so, the State / UT-wise details of the demands made for the implementation of the Gram Nayayalayas Act and the actions taken by the Government thereon;
- (e) the details of the Central assistance provided to each State and Union Territory for setting up of Gram Nayayalayas during the last three years and the current year; and
- (f) the time by which Gram Nayayalayas are likely to be functional in all the States?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

(a) to (c): In terms of Section 3 (1) of the Gram Nyayalayas Act, 2008, the State Governments are responsible for establishing Gram Nyayalayas in consultation with the respective High Courts. The Central Government has been requesting States and High Courts for establishment of Gram Nyayalayas in the respective States. The Gram Nyayalayas Act, 2008 provides special procedure for both criminal and civil disputes. Section 19 (1) of the Act *inter-alia* provides for summary procedure for criminal offences. Section 24 of the Act *inter-alia* provides that hearing shall be continued on day to day basis until its conclusion and that suit, claim, application, filed under the Act shall be disposed of within a period of six months from the date of its institution.

(d) & (e): State-wise details of Gram Nyayalayas notified and operationalised by the State Governments so far, and the financial assistance provided to State Governments during last three years and current year for setting up of Gram Nyayalayas are as under:

				(Rs. in lakh)				
S	State	Notified	Functional	2014-15	2015-16	2016-17	2017-18	
No								
1	Madhya Pradesh	89	89	0.00	0.00	0.00	0.00	
2	Rajasthan	45	45	71.78	0.00	0.00	0.00	
3	Karnataka	2	0	0.00	0.00	0.00	0.00	
4	Orissa	16	13	0.00	211.00	0.00	0.00	
5	Maharashtra	23	23	100.80	0.00	0.00	79.00	
6	Jharkhand	6	1	0.00	0.00	0.00	0.00	
7	Goa	2	0	0.00	0.00	0.00	0.00	
8	Punjab	2	1	0.00	0.00	0.00	0.00	
9	Haryana	2	2	0.00	0.00	0.00	0.00	
10	Uttar Pradesh	104	4	127.42	0.00	500.00	346.00	
11.	Kerala	30	30	0.00	0.00	0.00	375.00	
Total		321	208	300.00	211.00	500.00	800.00	

(f) : The issues affecting operationalization of the Gram Nyayalayas were discussed in the Conference of Chief Justices of High Courts and Chief Ministers of the States on 7th April, 2013. It was, *inter-alia*, decided in the Conference that the State Governments and High Courts should decide the question of establishment of Gram Nyayalayas, wherever feasible, taking into account the local issues and situation.
